

**CRIMINAL LAW AMENDMENT
BILL***

Shri Pocker Seheb (Malapuram): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1898".

The motion was adopted.

Shri Pocker Saheb: Sir, I introduce the Bill.

**SALARIES AND ALLOWANCES OF
MEMBERS OF PARLIAMENT
(AMENDMENT) BILL****

(AMENDMENT OF SECTION 6)

Shri Keshavalengar (Bangalore North): I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

The motion was adopted.

Shri Keshavalengar: Sir, I introduce the Bill.

**APPOINTMENT OF INDIAN EM-
PLOYEES IN FOREIGN EMBAS-
SIES BILL*****

Shri Krishnacharya Joshi (Yadgir): I beg to move for leave to introduce a Bill to help and provide facilities for the appointment of Indian employees in Foreign Embassies in India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to help and provide facilities for the appointment of Indian employees in Foreign Embassies in India".

The motion was adopted.

Shri Krishnacharya Joshi: Sir, I introduce the Bill.

**CRIMINAL LAW AMENDMENT
BILL—concl'd.**

Mr. Deputy-Speaker: The House will now resume further discussion of the following motion moved by **Shri Mukund Lal Agrawal** on the 24th August, 1956:

"That the Bill further to amend the Indian Penal Code, 1860, and the Code of Criminal Procedure, 1898, to provide for the abolition of capital punishment, be taken into consideration."

Out of three hours allotted for the discussion of the Bill, one hour and forty-five minutes were taken up on the 24th August, 1956, and one hour and fifteen minutes are now available. Was some hon. Member in possession of the House? I think not.

Shri Raghbir Sahal (Etah Distt.—North-East cum Budaun Distt.—East): There are some amendments.

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***Published in the Gazette of India dated 23-11-1956, pp. 1005—007.

Extraordinary Part II—Section 2,

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